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**PART-IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**

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**NOTIFICATION**

The 16<sup>th</sup> October, 2019.

**No.LL(B).42/2009/132.** – The Meghalaya CMJ University (Amendment) Act, 2019 (Act No. 14 of 2019) is hereby published for general information.

**MEGHALAYA ACT NO. 14 OF 2019**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on the 9<sup>th</sup> October, 2019.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16<sup>th</sup> October, 2019.*

**THE CMJ UNIVERSITY (AMENDMENT) ACT, 2019****An****Act**

to further amend the CMJ University Act, 2009 (Act No. 4 of 2009).

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth Year of the Republic of India as follows:

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| <b>Short title and Commencement.</b> | 1. (1) This Act may be called the CMJ University (Amendment) Act, 2019.<br><br>(2) It shall come into force from the date of notification in the official Gazette.   |
| <b>Amendment of Section 2.</b>       | 2. (1) The existing clause (iv) of Section 2 shall be deleted.<br><br>(2) In clause (xxv) of Section 2 the brackets and the words "or outside" appearing in between the words "within" and "the State" shall be omitted and for the word "compliment" the word "complement" shall be substituted.<br><br>(3) The existing clause (xxvii) of Section 2 shall be omitted.  |
| <b>Amendment of Section 6.</b>       | 3. In the heading of Section 6 the words "and Affiliated Colleges" shall be omitted and the words ",Off-shore campuses" appearing therein shall be omitted.  |
| <b>Amendment of Section 7.</b>       | 4. In clause (b) of Section 7 the words ",Off-shore campuses" appearing therein shall be omitted and the words "India and abroad" shall be substituted by the word "Meghalaya".  |
| <b>Amendment of Section 8.</b>       | 5. (1) In clause (a) of Section 8 the words "and Off-shore campuses" appearing therein shall be omitted and the word "and" shall be inserted before the words "Off-campus Centres".<br><br>(2) In clause (g) of Section 8 the words "and Off-shore campuses located in India and abroad" shall be substituted by the words "located in Meghalaya" and the word "and" shall be inserted before the words "Off-campus Centres".<br><br>(3) In clause (h) of Section 8 the words "or a Off-shore campus" appearing therein shall be omitted.<br><br>(4) In clause (i) of Section 8 the words "India and abroad" shall be substituted by the word "Meghalaya".<br><br>(5) In clause (o) and (p) of Section 8 the words ",Off-shore campus" appearing therein shall be omitted. |
| <b>Amendment of Section 11.</b>      | 6. In sub-section (1) of Section 11 the words "Off-shore campus anywhere in India or abroad" shall be substituted by the words "in the State of Meghalaya".  |
| <b>Amendment of Section 13.</b>      | 7. (1) After the existing clause (b) of sub-section (3) of Section 13, the following proviso shall be inserted, namely-<br><br>"Provided that all such directions which may involve closure of the University or cancellation of degrees or stoppage of admission and any other matter involving the interest of the State Government shall be issued by the Visitor after due consultation with the State Government".<br><br>(2) After the new proviso to clause (b) of sub-section (3) of Section 13 a new sub-section (4) shall be inserted namely-  |

- “(4) Every proposal for the conferment of an honorary degree or distinction shall be subject to the prior approval of the Visitor.”
- Amendment of Section 14.** 8. The existing sub-section (1) of Section 14, shall be substituted by namely-
- “(1) The Sponsor shall with the prior approval of the Visitor, appoint a person suitable as the Chancellor of the University.”
- Amendment of Section 41.** 9. The existing sub-section (4) of Section 41 shall be substituted by namely-
- “Not exceeding 75% of the incomes received from the endowment fund shall be used for the purpose of development work of the University; not less than 20% of such incomes shall be reinvested in the endowment fund and 5% of such incomes shall be utilized by the State Government for funding the Private Universities Regulatory Board set up under the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time.”
- Amendment of Section 48.** 10. After the existing sub-section (4) of Section 48 a proviso shall be inserted, namely-
- “Provided if the University is dissolved at the instance of the Sponsor as provided in sub-section (1), making arrangement for the affected students of the University, until the last batch of regular courses of studies of the University are completed, shall be the responsibility of the University in consultation with the UGC, AICTE and other Regulatory Bodies”.
- Amendment of Section 52.** 11. The existing Section 52 shall be substituted by the following, namely-
- “Notwithstanding anything contained in this Act, the establishment maintenance of standards and any other matter concerning this University including constituent colleges, study centres and regional centres shall be subjected to the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time and also to the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and regulations and directions as may be issued by UGC and other Statutory Bodies and by the State Government from time to time.”
- Savings.** 12. Anything done or any action taken under the provisions of the Principal Act prior to this amendment shall remain valid unless revoked or annulled by the State Government.

**D. LYNGDOH,**  
Deputy Secretary to the Govt. of Meghalaya,  
Law Department.